

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:120
ANSWERED ON:03.03.2015
NATIONAL HUMAN RIGHTS COMMISSION
Dhotre Shri Sanjay Shamrao;Mahtab Shri Bhartruhari

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether State Human Rights Commissions on the lines of the National Human Rights Commission (NHRC) have been set up by all the States and if so, the details thereof;
- (b) whether the number of complaints received and the rate of pendency have increased in NHRC during each of the last three years and the current year, if so, the details thereof and the reaction of the Government thereto;
- (c) the number of cases in which NHRC has recommended compensation along with the number of such cases in which compensation has actually been paid to the victims during the said period, State-wise; and
- (d) the corrective steps taken by the Government for timely payment of compensation awarded by NHRC?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a) to (d) A statement is laid on the Table of the House.

STATEMENT REFERRED TO REPLY OF PART (A) TO (D) OF THE LOK SABHA STARRED Q.NO. 120 TO BE REPLIED ON 03.03.2015

(a) : As per the information received from the State Governments, 24 States have set up State Human Rights Commissions (SHRCs) viz. Andhra Pradesh, Assam, Bihar, Chhattisgarh, Gujarat, Himachal Pradesh, Karnataka, Kerala, Jammu & Kashmir, Jharkhand, Madhya Pradesh, Maharashtra, Manipur, Orissa, Punjab, Rajasthan, Sikkim, Tamil Nadu, Uttar Pradesh, Uttarakhand, Haryana, Goa, West Bengal and Meghalaya under Section 21 of the Protection of Human Rights Act, 1993. The remaining States i.e. Arunachal Pradesh, Mizoram, Tripura & Nagaland have not set up State Human Rights Commission as yet. The Protection of Human Rights Act, 1993 enacted by the Parliament, provides for the establishment of the National Human Rights Commission and State Human Rights Commission. The jurisdiction of these Commissions has been specified keeping in view the federal structure of the country.

(b) & (c) : The number of complaints of alleged violations of human rights registered, disposed off and pending in the National Human Rights Commission (NHRC) during the period 2011-12, 2012-13, 2013-14 and 2014-15 (upto 31.01.2015), State-wise, is at Annexure-I. As per data provided by the NRHC, the rate of pendency has increased due to increase in the number of complaints registered in the Commission. The NHRC has recommended monetary relief of Rs.49.12 crore in 1680 cases in the cases of violation of human rights during the last three years and the current year (01.04.2011 to 31.01.2015). Out of recommended monetary relief, 29.76 crore for 1134 cases has been paid. A statement indicating state-wise number of cases in which the Commission recommended monetary relief during the last three years and the current year (upto 31.01.2015) is enclosed at Annexure-II.

(d) : The Government takes all necessary steps for payment of compensation awarded by NHRC within the stipulated time. The Commission also takes necessary follow up action with the concerned Government for obtaining compliance of its recommendations and also includes the aspect of non compliance of its recommendations in its Annual Report which is laid before the Parliament.